

Karnataka Labour Welfare Fund (Amendment) Act, 2010

7 of 2011

[04 February 2011]

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An Act further to amend the Karnataka Labour Welfare Fund Act, 1965. Whereas, it is expedient further to amend the Karnataka Labour Welfare Fund Act, 1965 (Karnataka Act 15 of 1965) for the purposes hereinafter appearing; Be it enacted by the Karnataka State Legislature in the sixty first year of the Republic of India, as follows:-

1. Short Title And Commencement :-

(1) This Act may be called the Karnataka Labour Welfare Fund (Amendment) Act, 2010.

(2) It shall come into force at once.

2. Amendment Of Section 7A :-

In the Karnataka Labour Welfare Fund Act, 1965 (Karnataka Act 15 of 1965), in section 7A in sub-section (2) for the words "three rupees, six rupees and three rupees" the words "six rupees, twelve rupees and six rupees" shall respectively be substituted.